

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).26965/2012

SANTA LAL (D) TR.LRS. & ANR.

Petitioner(s)

VERSUS

M/S FIRM REKH CHAND GANPAT RAI FIRM&ORS

Respondent(s)

(With appln(s) for bringing LRs on record and prayer for interim relief and office report)

Date: 20/09/2013 This Petition was called on for hearing today.

For Petitioner(s) Mr. R. Khatri, Adv.
Mr. Subramonium Prasad, Adv.For Respondent(s) Mr. Prashant Singh, Adv.
Mr. Rameshwar Prasad Goyal, Adv.UPON hearing counsel the Court made the following
O R D E R

The substitution application has not been cured even now. Respondent No. 8 is awaited. The learned counsel for the contesting respondent submit that Respondent Nos. 7 and 8 are proforma parties and as such no steps have been taken against them.

Petitioner to take effective steps against both the respondents, within four weeks' time as last chance.

List the matter on 23.10.2013.

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||(SUNIL THOMAS)
|Registrar|
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